



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No.1467/2020  
M.A. No. 1859/2020**

**This the 7<sup>th</sup>day of October, 2020**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Nand Kishore, aged 52 years,  
S/o Sh. Hari Singh,  
Working as Private Secretary,  
In University Grants Commission,  
r/o RZ 1/169, Street No. 5,  
Durga park, Dabri, New Delhi 45.
2. Dalbir Singh, aged 51 years,  
S/o Lt. Sh. Dhan Singh,  
Working as Private Secretary,  
In University Grants Commision,  
r/o H. No. 125, Type – III, MS Block,  
Timarpur, Delhi – 54.

...Applicant

(By Advocate:Mr. Yogesh Sharma)

**VERSUS**

University Grant Commission,  
Through its' Secretary,  
Bahadurshah Zafar Marg, New Delhi – 2.

...Respondents

(By Advocate: Mr. Manoj R. Sinha)

**ORDER (Oral)****Hon'ble Mr. Justice L. Narasimha Reddy, Chairman:**

The applicant is working as Private Secretary in the University Grants Commission (UGC). Next promotion is to the post of Under Secretary. The applicant belongs to Scheduled Caste. He contends that there is a facility of reservation for the post of Under Secretary and on account of the non fixation of roster reservation in that post, he is not getting the benefit. It is stated that though he made a representation to the respondents in this behalf, no action has been taken. Hence, this OA.

2. We heard Mr. Yogesh Sharma, learned counsel for the applicant and Mr. Manoj R. Sinha, learned counsel for the respondents at the stage of admission, through video conferencing.

3. Reservation in promotion is a matter of policy. It is for the concerned authority, to take a decision whether or not to provide for reservation in promotions and, if so, formalities thereof. The applicant made representations from 2018 onwards. He was informed of the proceedings that took place in the DPC. However, he was informed through OM dated 08.10.2019 that his representation is forwarded to the roster committee for necessary action.



Nearly 12 months have lapsed. The matter cannot be kept pending indefinitely.

4. We, therefore, dispose of the OA directing the respondents to take a decision as regards the implementation of reservation in promotion for the post of Under Secretary within a period of three months from the date of receipt of copy of this order. However, this order shall not be construed as expressing any view on the issue.

Pending MA, if any, shall also stand disposed of.

There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (J)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/ns/ankit/akshaya/sd